MINUTES OF THE MEETING No. 113 (dated 17.7.2013) held on 15.07.2013 UNDER THE CHAIRMANSHIP OF the U.K. Sekarapan, IAS, PC

PRESENT AT THE MEETING THE MEETING IS GIVEN BELOW.

1. Shri Nazal Lal, Sr. Development Officer, Department of Industrial Policy and Promotion, Udyog Bhawan, New Delhi
2. Shri Jasbir Singh, Consultant, Department of CAPC (Chem. Div), Shastri Bhawan, New Delhi
3. Shri S.K. Aggarwal, Assistant Director, DC (MSME), Nirman Bhawan, New Delhi
4. Shri Daya Shankar, Deputy Director General of Foreign Trade, Vaxina Committee IV, Office of DGFT, Udyog Bhawan, New Delhi
5. Shri G. Saravanan, FTDO, Directorate General of Foreign Trade, Vaxina Committee IV, Office of DGFT, Udyog Bhawan, New Delhi

The Committee then considered minutes of the AGC Meeting No.113

for confirmation and confirmed and adopted the same without any change.

Case No. M/ S	M/s Galaxy Surfactants Limited
NC Meeting No.	F.No. 01/8/2010/113/AM09/ERS, IV
113 dated	MLA No. 03/9/2010/113/AM09
17.7.2013	Lic No. 05/10/0206/01 dated 28.01.2009

Deferred, as he referred for 07.08.2013.

Case No. M/ S	M/s Vaxon International
NC Meeting No.	F.No.01/8/2012/113/AM13/ERS, IV
113 dated	MLA No. 03/9/9/2012/113/AM13
17.7.2013	

The committee considered the case as per Agenda. Based on the written recommendation of Technical Authority, Department of Industrial Policy & Promotion, furnished vide their U.O. No.dated 02.07.2013, Committee decided to approve the case as under:-

Export Item: Body Deodorant (body spray) 200 ml

Quantity : 100 Nos.

Import Items:

S.No.	Item of Import	Quantity
1	Aerosol Valve (BD 30)	1,00,000 Nos.
2	Aluminium Plain container	0.75 Kg.
	(Capacity Ref. 192) & Shaped Bezel Ref.127011)	
3	Bottom Aerosol Tubes	Nos as Ser

SLA concerned may take necessary action under Para 4.4.2 of HBP as per above decision of NORMS COMMITTEE

Case No.M/	M/ s. Eagle Press (P) Ltd.
NC Meeting No.	F.No.01/8/2012/113/AM13/ERS, IV
Dated 01.07.2013	EOP No. 6/2004/10/2012/270 dated 23.01.2006

Committee considered the request of the three giant sawings of 24% instead of 17% approved earlier by NC in its Meeting No. 113 dated 10.04.2012. The representatives of the firm dated 20th April, 2013, in this regard, was also discussed in the meeting. In their representation the firm had explained that due to huge size of the machine they loss around 7 times of the length of the machine of raw material sawings during the rolling works. Committee also noted that while changing the feed, 270 metres of paper is becoming sawings per reel, so the firm contends that it will difficult.

Committee observed that the above mentioned difficulties leading to higher sawings is basically due to technological reasons like the type, size, etc., of the machine being used in the process, and, hence, Committee felt that there is no other proper justification for granting more sawings.

Committee decided to maintain status quo of the decision of NC Meeting No. 113 dated 10.04.2012.

ADC, MSME-DC, Ambattur, Chennai, concerned may take necessary action as per above decision of Norms Committee.

Case No.M/	M/ s. Chemical Impex Pvt. Limited
NC No.14/14	F.No.-01/8/2013/14/AM13/ERS, IV
Dated 01.07.2013	SLA No. 03/9/6/2010/14/AM12
	Lic No. 05/10/0620/02 dated 31.10.2011

Committee considered the case as per agenda and decided to defer the case for four weeks for want of more clarification and justification on the technical comments of CAPC (Chemicals). Deferred for 31.07.2013.

Case No.M/s	M/s Integrated Defence Products Pvt. Limited, Kanpur
NC No.14/14	
Dated 01.07.2013	F.No.-01/8/2012/AM13/ERS, UIO
	SLA. 06/2010/10/AM13
	Lic No. 06/10/0190/01 dated 01.11.2010

The committee considered the case as per Agenda. Based on the written recommendation of Technical Authority, Department of Industrial Policy & Promotion, furnished vide their U.O. No.dated 08.07.2013, Committee decided to approve the case as under:-

Export Item: Bullet Proof Helmet (size small, medium, large & extra large)

Quantity : 1 No.

Import Items:

S.No.	Item of Import	Quantity
1	Ballistic fibre of relevant GSM with +/- 10% as under:-	
	a) Small Helmet	0.1775 Sq.Mtrs. w.w. of basic per piece
	b) Medium	0.2025 Sq.Mtrs. w.w. of basic per piece
	c) Large	0.2025 Sq.Mtrs. W.w. of basic per piece
	d) Extra Large	0.2025 Sq.Mtrs. w.w. of basic per piece

Note: The above decision is subject to the condition that the firm shall account for remaining quantity of imported raw material, after deducting 6% wastage.

SLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.M/s	TRACIES Aerosol Systems India Pvt. Limited – SEEPZ-SEZ
NC No.14/14	
Dated 01.07.2013	F.No. 01/8/2012/113/AM13/ERS, IV
	EOP No. 6/2004/10/2012/91 dated 30.01.2009

Committee considered the case as per Agenda. The Inter No. A/2008/0012/SOU/270/09 dated 29.02.2012 of AEC, MEPZ Special Economic Zone, Chennai, for fixation of regular wastage norms for the export of "Coconut Shell Activated Carbon" in respect of the above mentioned firm. Committee noted that MSME had given norms whereby wastage for three items were recommended as 4%, 10%, and 8.25% (stated in 20%). On this basis, MEPZ, SEZ, Chennai, had recommended and has norms for 6 months. Now, MSME-Development Institute, Chennai, vide their letter No. CSIS/MP/SEEPZ/12/11 dated 20.03.2103 have recommended higher wastage norms as, 4%, 72% and 5.5% (stated in 4%). Meanwhile, Department of Chemicals & Petro Chemicals (Chemicals Division) vide their letter No. 20/2/2012-Chem (Pt.) dated 20.06.2012 have recommended lower wastage norms as 2.5%, 2.5% and 2.5% (stated in 2.5%). Committee observed that there are a few recommendations have value differences and hence decided to seek production and consumption data for the last three years duly certified by Central Excise Authorities directly, to MSME – Development Institute, Chennai, under intimation to MEPZ, SEZ, Chennai, for a decision on the case.

Accordingly, case is deferred for four weeks. Re-listed for 31.07.2013.

Case No.M/s	M/s Aparna Gifts & Packaging Limited
NC No.14/14	
Dated 01.07.2013	F.No. 01/8/7/01/10/AM07/ERS, IV,PN
	SLA No. 05/2/0/0/02/AM07
	Lic No. 05/10/0202 dated 2.10.2006

Committee considered the case as per Agenda and noted that Department of Industrial Policy & Promotion had issued a SH, dated 15.05.2013 to the firm. Committee decided to issue a reminder to the firm and a reminder giving 14 days norm to reply. Deferred for four weeks and relisted for 31.07.2013.

Case No.M/s	M/s Baranda Textile Office Pvt. Limited, Baroda
NC No.14/14	F.No. 01/8/7/01/7/AM13/ERS, IV,PN
Dated 01.07.2013	SLA No. 03/9/6/2010/14/AM12
	Lic No. 05/10/0202 dated 22.12.2011

Committee considered the case as per Agenda. As TA, CAPC Chemicals wanted more time to study the case further, Committee decided to defer the case. Hence, deferred for four weeks and relisted for 31.07.2013.

Case No.-01/8/SEL-ALC/1/2012	Party Name-BIRI CLASS, LTD	Meeting No.Date-LEES, ALC/1/2013 01.07.2013	Status:-Case Deferred
SQ File -01/1/5/0/0/0/0/0/-AM13	SLA File -09/2/6/0/0/0/0/AM12	Lic No.Date-09/10/0/1/0/0/0 22.08.2012	Delhi Date: 31.07.2013

Decision:The Committee considered the case as per agenda and noted that BIRIA, Kolkata, has furnished their comments to Ministry of Steel on 18th January, 2013. Comments are awaited from Ministry of Steel. Reminder to M/o Steel issued on 20.6.2013. Re-listed for 31.07.2013.

Case No.-09/8/SEL-ALC/1/2012	Party Name-BIRI CLASS, LTD	Meeting No.Date-LEES, ALC/1/2013 01.07.2013	Status:-Case Deferred
SQ File -01/1/5/0/0/0/0/0/-AM13	SLA File -09/2/6/0/0/0/0/AM12	Lic No.Date-09/10/0/1/0/0/0 20.03.2012	Delhi Date: 31.07.2013

Decision:The Committee considered the case as per agenda and noted that BIRIA, Kolkata, has furnished their comments to Ministry of Steel on 18th January, 2013. Comments are awaited from Ministry of Steel. Reminder to M/o Steel issued on 20.6.2013. Re-listed for 31.07.2013.

Case No.-02/2/SEL-ALC/1/2012	Party Name-DC LIMITED	Meeting No.Date-LEES, ALC/1/2013 01.07.2013	Status:-Case Deferred
SQ File -01/1/0/0/0/0/0/0/-AM13	SLA File -09/2/5/0/0/0/0/0/-AM13	Lic No.Date-09/10/0/2/0/0/0 10.04.2012	Delhi Date: 31.07.2013

Decision : Re-listed for 31.07.2013.

Case No.-01/2/SEL-ALC/1/2012	Party Name-SUDARSHAN CHEMICAL INDUSTRIES LTD	Meeting No.Date-LEES, ALC/1/2013 01.07.2013	Status:-Case Deferred
SQ File -01/1/0/0/0/0/0/0/-AM13	SLA File -11/1/0/0/0/0/0/0/-AM13	Lic No.Date-11/10/0/1/0/0/0 17.09.2010	Delhi Date: 31.07.2013

Decision : Email to be sent to the firm/SLA. Re-listed for 31.07.2013.

Case No.-11/1/SEL-ALC/1/2012	Party Name-UNITED PHOSPHORUS LTD.	Meeting No.Date-LEES, ALC/1/2013 01.07.2013	Status:-Case Deferred
SQ File -01/1/0/0/0/0/0/0/-AM13	SLA File -01/9/1/0/0/0/0/0/-AM13	Lic No.Date-01/10/1/1/1/0/0 21.11.2012	Delhi Date: 31.07.2013

Decision : Email to be sent to the firm for central excise data. Re-listed for 31.7.2013.

Case No.-13/8/SEL-ALC/1/2012	Party Name-GLENTEX INDIA PROJ.LTD LIMITED	Meeting No.Date-LEES, ALC/1/2013 01.07.2013	Status:-Case Deferred
SQ File -01/1/0/0/0/0/0/0/-AM13	SLA File -11/1/0/0/0/0/0/7/-AM13	Lic No.Date-11/10/0/0/0/0/0 20.01.2013	Delhi Date: 31.07.2013

Decision: Re-listed for 31.07.2013.

Case No.-15/8/SEL-ALC/1/2012	Party Name-PRAKASH CHEMICALS INTERNATIONAL PVT. LIMITED	Meeting No.Date-LEES, ALC/1/2013 01.07.2013	Status:-Approved
SQ File -01/1/0/0/0/0/0/0/-AM13	SLA File -24/2/0/0/0/0/27/-AM13	Lic No.Date-24/10/0/0/0/0 06.03.2013	Delhi Date: 31.07.2013

Decision : Committee decided to withdraw the case from Agenda, as authorisation had been issued on repeat basis under Para 2.7 (Issued on NC's decision in Meeting No. 22/02 dated 31.08.201). Hence, withdrawn from as Ser Agenda.

Case No.-01/8/SEL-ALC/1/2012	Party Name-SUHAS ENGLEKHUNTSHEMICALS LTD	Meeting No.Date-LEES, ALC/1/2013 01.07.2013	Status:-Case Deferred
SQ File -01/1/0/0/0/0/0/0/-AM13	SLA File -09/2/5/0/0/0/0/0/-CLAM13	Lic No.Date-09/10/1/2/2/0/0 20.05.2013	Delhi Date: 31.07.2013

Decision : Email to be issued to the firm for central excise data. Re-listed for 31.07.2013.

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a Delhi

G. SARAVANAN
Foreign Trade Development Officer

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